

ITEM NO.8 Court 3 (Video Conferencing) SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 2816/2022

(Arising out of impugned final judgment and order dated 22-05-2019 in SB No. 1471/2015 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF U.P.

Petitioner(s)

VERSUS

DR. VAKUL BANSAL & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.42572/2022-CONDONATION OF DELAY IN FILING and IA No.42585/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.42580/2022-EXEMPTION FROM FILING O.T. and IA No.42568/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.42578/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 01-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Sanjay Kumar Tyagi, AOR
 Mr. Divyanshu Sahay, Adv.

For Respondent(s) Mr. Rakesh Dahiya, AOR
 Mr. Akshat Jain, Adv.
 Mr. Aditya Dahiya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Permission to file special leave petition is
granted.

Exemption from filing certified copy of the
impugned judgment and official translation is
allowed.

Delay condoned.

Leave granted.

As short question is involved, the matter be placed for hearing on 25th July, 2022 in the miscellaneous list.

Until further orders, there shall be stay of contempt proceedings bearing No.1885/2019 pending before the High Court of Judicature at Allahabad, Lucknow Bench.

**(NEETU KHAJURIA)
COURT MASTER**

**(VIDYA NEGI)
COURT MASTER**